NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 546(ND) 2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE COMPANY: Vinayak Advertising Vs. Rajesh Gems and Jewels Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME

DESIGNATION

REPRESENTATION

SIGNATURE

For the Petitioner:

Ms. Vandana, Advocate

For the Respondent:

Mr. Sumeet Anand, Advocate

ORDER

The Director of the Corporate Debtor has appeared in person along with his counsel. He admits the claim of the petitioner and does not wish to file any reply. His statement has been recorded in Court. Under such circumstances, the petitioner presses for disposal of his petition.

Reserved for Orders.

(S. K. Mohapatra)

Member (T)

(Ina Malhotra)

Member (J)

Statement of Mr. Rajesh Luthra, S/o Late Shri Janak Raj Luthra, R/o G-1/68, Pushkar Enclave, Paschim Vihar, New Delhi duly identified by Mr. Sumit Anand, Advocate (No. 1283/2008) Director of the Corporate Debtor is present./

I admit the claim of the Petitioner Operational Creditor. However, I have no money to discharge the same.

(Mr. Rajesh Luthra)